GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA STARRED QUESTION NO. 264

TO BE ANSWERED ON 24/03/2023

CRITERIA FOR AVAILING BENEFITS UNDER PM-KISAN YOJANA

*264#. SHRI HARNATH SINGH YADAV:

Will the Minister of Agriculture and Farmers Welfare be pleased to state:

- (a) whether any criteria have been set by Government to avail benefits under the Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) Yojana;
- (b) if so, the details thereof;
- (c) whether Government is aware that ineligible persons across the country have taken advantage of this scheme;
- (d) if so, the number of ineligible beneficiaries, State-wise;
- (e) whether Government has decided to take any action against the responsible Government officials including the ineligible beneficiaries; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

(SHRI NARENDRA SINGH TOMAR)

(a) to (f): A Statement is laid on the table of the House.

STATEMENT IN RESPECT OF PARTS (a) TO (f) OF THE RAJYA SABHA STARRED QUESTION NO. 264 FOR 24TH MARCH, 2023 REGARDING CRITERIA FOR AVAILING BENEFITS UNDER PM-KISAN YOJANA.

(a) to (f): PM Kisan Samman Nidhi (PM-KISAN) was launched by Government in February, 2019 to supplement financial needs of land holding farmers of the country. Under the scheme, financial benefit of Rs 6000/- per year, in three equal installments, is transferred into the bank accounts of farmers. It is one of the largest DBT Scheme of the world. Till date, over Rs. 2.4 lakh crore have been disbursed to more than 11 core farmer families.

Benefits are given to a farmer family comprising of husband, wife and minor children. The family should own cultivable land, as per land record system of the concerned State/UT. Cut-off date for land ownership is 1st February 2019, except in case of inheritance due to death of a beneficiary. Certain Categories of higher economic status are excluded from getting the benefit under the scheme, such as former and present holders of constitutional posts; former and present Ministers/ MPs/MLAs; all superannuated/retired pensioners whose monthly pension is Rs.10,000/-or more; all serving or retired employee of the Center/ State Govt or PSEs (excluding Multi-Tasking Staff / Class IV/Group D employees); all persons who paid Income Tax in last assessment year; professionals like Doctors, Engineers, Lawyers, Chartered Accountants, and Architects registered with Professional bodies; and Non-Resident Indians.

States/UTs identify and verify the beneficiaries under the scheme. Benefits are transferred to the beneficiaries through Direct Benefit Transfer mode, on the basis of verified data received from the States/UTs on the PM-KISAN portal. To help the States/UTs for automated validation of the beneficiaries' data, PM-KISAN portal has been integrated with the portals of Unique Identification Authority of India (UIDAI) for Aadhaar authentication; with Public Finance Management System (PFMS) for validation of account and Government employees/pensioners data; with Income Tax department for validation of income tax payee status; and with National Payment Corporation of India (NPCI) for account validation and Aadhaar based payments.

Eligible farmers are being enrolled and deceased/ineligible beneficiaries are being removed by way of continuous verification and validation of the beneficiary's data. The States/UTs have been provided with the option to mark beneficiaries as ineligible to eligible and vice versa, after due verification. E-KYC of all the beneficiaries is also being done to verify their status. States/UTs have been asked to expedite the process for saturation of the scheme with all the eligible beneficiaries and removal of ineligible beneficiaries.

Few fraudulent transactions have been reported from the states of Tamilnadu, Karnataka, Rajasthan, Gujarat, Assam etc under the scheme. A total amount of Rs. 299.00 crore(approx..) has been recovered from the states. Appropriate disciplinary action against the responsible officials has been taken by the State Governments and in few cases FIRs have also been lodged against them.
